GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF FINANCIAL SERVICES

LOK SABHA

UN-STARRED QUESTION NO. 1171

TO BE ANSWERED ON 6th DECEMBER, 2021 / 15 AGRAHAYANA, 1943 (SAKA)

AMENDMENT TO SFCs ACT

1171: SHRI SAPTAGIRI SANKAR ULAKA

Will the Minister of FINANCE be pleased to state:

- (a) whether Moratorium period for PMEGP loans would be provided in near future and if so, the details thereof;
- (b) whether the Government proposes to amend SFCs Act giving more leverage to the SFCs with diversification of activities commensurating the present competitive business scenario and if so, the details thereof; and
- (c) whether the Government proposes to the Central Government to give any budgetary grant to SFCs against their NPAs and if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. BHAGWAT KARAD)

- (a): The guidelines of Prime Minister's Employment Generation Programme (PMEGP) already include provision regarding moratorium. As per Clause 8.6 of the guidelines, repayment schedule may range between 3 and 7 years after an initial moratorium as may be prescribed by the concerned bank/financial institution.
- (b) & (c): No such proposal is under consideration.
